

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 1499 of 2021

Aslam Ansari..... Petitioner
Versus
State of Jharkhand. Opp. Party

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Coram: Hon'ble Mr. Justice Ananda Sen
Through: -Video Conferencing

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For the Petitioner : Mr. H.K.Shikarwar, Advocate
For the State : Mr. Rajneesh Vardhan, A.P.P.
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5/26.03.2021 This Court vide order dated 02.08.2018, in B.A. No. 3319 of 2018, directed all the Judicial Officers of the State to incorporate in the rejection order of bail about the status of the case including number of charge sheet witnesses and number of witnesses, who have been examined.

In this case, though the court has mentioned that 10 prosecution witnesses have been examined, but has not mentioned how many witnesses are yet to be examined.

In that view, call for a report from the trial court about the stage of trial and number of witnesses remained to be examined in this case.

It is made clear that if this simple information would have been incorporated in the order as directed by this Court in B.A. No. 3319 of 2018, this case could not have been adjourned.

Let a copy of this order be placed before the Registrar General, so that the same can be circulated to the Principal District & Sessions Judge, Hazaribagh and the court concerned.

(Ananda Sen, J)